

CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH

3. O.A. 060/00576/14

(Mukta Rani & Ors. VS. UOI & Ors.)

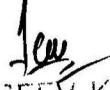
13.01.2015

Present: None for the applicant.
Mr. Rakesh Verma, counsel for the respondents.

Sh. Rakesh Verma, learned counsel appearing on behalf of the Chandigarh Administration has produced a copy of order dated 30.12.2014, copy of which has been taken on record. He further submitted that the instant O.A. has been rendered infructuous as the relief sought in the O.A. stands granted to the applicant.

2. Considering the submission made by the learned counsel for the respondents at the Bar, the instant O.A. is disposed of as having been rendered infructuous.


(RAJWANT SANDHU)
MEMBER (A)


(SANJEEV KAUSHIK)
MEMBER (J)

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